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*	IN THE HIGH COURT OF DELHI AT NEW DELHI		
+	EX.P. 228/2013 & Ex.Appl.(OS) Nos.591-592/2013, 781/2013, 333/2014, 354/2014		
	MOHINDER SINGH & ORS		Decree Holders
		Through versus	Ms.Himangi Kapoor, Advocate.
	KARTAR SINGH	I & ORS Through	Judgement Debtors Mr.K.K.Bhuchar, Advocate.
+	TEST.CAS. 2/2015 & I.A.Nos.4115/2017, 3529/2018		
	YOGINDER SINGH		Petitioner
		Through	Mr.K.K.Bhuchar, Advocate with petitioner in person.
		versus	Descentant
	STATE	Through	Respondent Ms.Himangi Kapoor, Advocate. Mr.Kartar Singh, Advocate for R-3 & 4.
	CORAM:		

HON'BLE MR. JUSTICE MANMOHAN <u>O R D E R</u> % 14.12.2018

A passover is sought by learned counsel for Mr.Mohinder Singh, which is not convenient to Mr.K.K.Bhuchar, learned counsel for Mr.Yoginder Singh.

In the interest of justice, re-notify on 11th March, 2019.

MANMOHAN, J

DECEMBER 14, 2018/KA

This is a digitally signed order.

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